

(क) पिछले छः वर्षों में इनाम किये गए रोषियों की संख्या इस प्रकार है :—

1961	—	7631
1962	—	8702
1963	—	8686
1964	—	10821
1965	—	11431
1966	—	18948

योग 66219

### रिहाय्य जल परियोजना

1248. श्री ना० स्व० जर्जा : क्या सिसाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश के मिर्जापुर जिले में सूखे के कारण रिहाय्य जल परियोजना संकट में है; और

(ख) यदि हा, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

सिसाई और बिजली मंत्री (डा० कु० स्व० राव) : (क) पिछली मगसून ऋतु में वर्षा के कम होने के कारण रिहाय्य से बिजली के उत्पादन पर कुछ मात्रा पड़ा है।

(ख) सहवर्ती दामोदर बाटी नियम विद्युत प्रणाली से काफी सहायता सिसाई गई है। वहां से रिहाय्य बिजली प्रणाली को प्रतिदिन औसतान लगभग 15 लाख यूनिट बिजली सप्लाई हो रही है। वर्तमान छोटे ताप केन्द्रों में अधिकतम बिजली पैदा करने और धीबरा तथा बंकी के नए ताप प्रविष्टानों को शीघ्र चालू करने के लिये भी प्रयत्न किये गए हैं। बड़े उद्योगों द्वारा आपस की जा रही बिजली में भी कटौतियां की गई हैं।

### Incentive Bonus for Family Planning

1249. श्री Y. A. Prasad:  
 श्री Onkar Lal Bafwa:  
 श्री N. K. Sanghi:  
 श्री S. C. Jha:  
 श्री Onkar Singh:  
 श्री Debabrata Barua:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that Government have decided to give incentive bonus to married couples who give an undertaking to limit the size of their families to a maximum of two children; and

(b) if so, the details thereof?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) and (b). No. Government have, on the recommendation of the Central Family Planning Council, appointed a Committee called the Small Family Incentive Committee. The Committee is to present its report to Government by the 30th September 1967. The recommendations of the Committee will be considered thereafter.

### Italian-Loan for Fertiliser Factories

1250. श्री Y. A. Prasad:  
 श्री N. K. Sanghi:  
 श्री Debabrata Barua:  
 श्री Vishwa Nath Pandey:  
 श्री K. P. Singh Deo:  
 श्री Ram Kishan Gupta:  
 श्रीमती Sharda Mukerjee:  
 श्री Indrajit Gupta:  
 श्री P. K. Deo:  
 श्री Dharendra Nath:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government are negotiating with the Italian Government for loan for the fertiliser factories in India;

(b) whether the negotiations have been finalised; and

(c) if so, the factories for which the loan is being sought?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramiah): (a) to (c). Yes. Agreement has now been reached, in principle, with the Italian Government for obtaining credit to meet the cost towards the foreign exchange requirements of Barauni and Namrup (Expansion) Fertilizer Projects.

12.17 hrs.

### RE. CALLING ATTENTION NOTICES

(Procedure)

Mr. Speaker: Order, order. Shri S. M. Banerjee. He may refer to his Calling Attention Notice. Just one minute. After admitting the Calling Attention Notice about retrenchment; etc., I received another Calling Attention Notice yesterday evening. The present one was admitted two days ago. Yesterday evening, a large number of notices were received, and they referred to cooks, water-carriers and so on and so forth. There were a number of them. Dr. Melkote, I think, gave it, or somebody else gave it. Since I have admitted this two days ago, naturally, I could not add all those names to this. I would suggest they can give notice of a Short Notice Question. It is important. They may give notice of a Short Notice Question and then we may find out from the Minister.

Shri Hem Barua (Mangaldai): How can you say that, Sir? You know a Member can give notice of a Short Notice Question. When one such question was submitted, the Minister refused to accept it.

Mr. Speaker: Of course, it is the Minister's business to answer or not. Only yesterday evening, I got those notices and so I could not add those names to this. I am only helping them.

Shri A. B. Vajpayee (Balampur): Sir, may allow them to put supplementary questions.

Shri F. Venkatasubrahah (Nandyal): A half-hour discussion can be allowed instead of a Short Notice Question.

Mr. Speaker: I looked into the rules. A half-an-hour discussion arises out of an answer given to a question or something. Therefore, on a Calling Attention matter, a half-hour discussion does not arise. If a half-hour discussion is to be allowed later on, then that is a separate matter; but it cannot be on this Calling Attention Notice. That is what the rules say.

Shri M. B. Krishna (Peddapalli): Will you allow us to put some questions on it?

Mr. Speaker: There are about 50 of them. How can I help it? Therefore, I would suggest that a separate discussion would be better.

The Minister of Defense (Shri Swaran Singh): If the other questions are to be asked, I will appreciate if this can be taken up at 2.30, by which time I could get the material about the others also.

Mr. Speaker: We will finish this call attention. I am not taking that up now.

Shri S. M. Banerjee (Kanpur): This calling attention notice was given by us and I wrote to you saying that 2,000 people are losing their job today. By now they must have lost their job. I have great regard for Dr. Melkote and others, but what they do should not result in creating rivalry. I would like to draw the attention of the minister to this fact that he has tried to boost up the most anaemic federation of the INTUC—the Indian National Defence Workers Federation—by mentioning its name in this statement. He has not got the courtesy to mention the name of our Federation which champions the cause of the workers. I hold the minister responsible for this sort of partiality.

Shri Thirumal Rao (Kakinada): Sir, he is casting aspersions on us. We are